

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9038/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in BA No. 906/2023 passed by the High Court of Delhi at New Delhi)

ABHISHEK BOINPALLY

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

WITH

Diary No.44355/2023

Date : 18-04-2024 This petition was orally mentioned today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv. (mentioned by)
Mr. Vikram Chaudhary, Adv.
Mr. Sumer Boparai, Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Ishan Gaur, Adv.
Ms. Aakriti Vohra, Adv.
Mr. J.P. Hora, Adv.
Ms. Meenakshi Grover, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s) Mr. S. V. Raju, ASG
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hussain, Adv.
Ms. Sairica Raju, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON MENTIONING, the Court made the following
O R D E R

Upon being mentioned, the matter is taken on Board.

Interim bail granted to the petitioner - Abhishek Boinpally
vide order dated 20.03.2024 shall continue till the next date of
hearing, that is, 07.05.2024.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR